CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 191/TL/2013

Sub: Application for grant of transmission licence to Kudgi Transmission Limited.

Date of Hearing : 19.12.2013

Coram : Shri Gireesh B.Pradhan, Chairperson

Shri V.S.Verma, Member

Shri M. Deena Dayalan, Member Shri A. K. Singhal, Member

Petitioner : Kudgi Transmission Limited (KTL)

Respondents : Bangalore Electricity Supply Company Limited & Others

Parties present : Shri S.N.Shankri, KTL

Shri R.Suraj, KTL Ms. R.Susaje, KTL Shri A.M.Pagvi, PGCIL Shri Ankit Kumar, RECPTL

Shri Abhineet Sinha, Advocate, RECPTL

Shri Yogesh Gupta Shri Chatanya

Record of Proceedings

The representative of the petitioner submitted that as per the Commission's direction dated 21.11.2013, the petitioner has filed affidavit dated 2.12.2013. In this connection, the representative of the petitioner referred to para 7 and 8 of the affidavit which is extracted as under:

"7. It is humbly submitted before the Hon`ble Commission that the bidding process was duly governed by the RFP Project documents and TSA. The tariff quoted interalia takes into consideration the rights and obligations of the Petitioner including the provisions available to the Petitioner to claim time and cost variations In accordance of the TSA.

- 8. It is humbly submitted before the Hon`ble Commission that the terms and conditions of the TSA are duly binding on the parties to the TSA and the entire bidding process have been dealt in accordance to the provisions of RFP Project documents and TSA."
- 2. The Commission observed that the affidavit was required to the effect that the execution of the transmission project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and the TSA or adjudication of any claim of the petitioner arising under the TSA and the explanation given by the petitioner does not meet the said requirement.
- 3. The Commission directed the petitioner to submit an affidavit in the light of Article 16.4 of the TSA, by 27.12.2013.
- 4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

Sd/-(T. Rout) Chief (Legal)